POST-OFFER ADVERTISEMENT TO THE PUBLIC SHAREHOLDERS OF

SARDA PROTEINS LIMITED

Corporate Identification Number (CIN): L15142RJ1991PLC006353
Registered Office: B-536-537, Matsya Industrial Area, Alwar, Rajasthan, 301030;
Tel No: +91-7737822222; E-mail ID: sardaproteins@yahoo.com; Website: www.sardaproteins.com

Open Offer for the acquisition of 17,30,400 (Seventeen Lakhs Thirty Thousand Four Hundred) fully paid Equity Shares of the face value of Rs. 10/- each, representing 19.28% (Nineteen Point Twenty Eight Percent) of the Emerging Voting Share Capital of Sarda Proteins Limited ("Sarda") ("Target Company") at an Offer Price of Rs. 115.00/- (Rupees One Hundred and Fifteen Only) Per fully paid Equity Share by M/s Onix Renewable Limited (Acquirer), Divyesh Mansukhbhai Savaliya (PAC 1), Piyush Mansukhbhai Savaliya (PAC 2) and Nikhil Hareshbhai Savaliya (PAC 3) (Hereinafter Collectively referred to as the "PACs"), pursuant to and in compliance with regulation 3(1) & 4 of the SEBI (Substantial Acquisition of Shares and Takeovers) Regulations, 2011.

THIS POST-OFFER ADVERTISEMENT IS ISSUED BY GROW HOUSE WEALTH MANAGEMENT PRIVATE LIMITED, THE MANAGER TO THE OFFER, ON BEHALF OF M/S ONIX RENEWABLE LIMITED (ACQUIRER), DIVYESH MANSUKHBHAI SAVALIYA (PAC 1), PIYUSH MANSUKHBHAI SAVALIYA (PAC 2) AND NIKHIL HARESHBHAI SAVALIYA (PAC 3) (HEREINAFTER COLLECTIVELY REFERRED TO AS THE "PACs"), IN CONNECTION WITH THE OFFER MADE BY THE ACQUIRER ALONG WITH THE PACS, IN COMPLIANCE WITH REGULATION 18 (12) OF THE SECURITIES AND EXCHANGE BOARD OF INDIA (SUBSTANTIAL ACQUISITION OF SHARES AND TAKEOVERS) REGULATIONS, 2011.

This Post-offer Advertisement should be read in continuation of, and in conjunction with the:

a) Public Announcement dated Wednesday, March 18, 2026 ('Public Announcement'),
b) Detailed Public Statement dated Friday, March 27, 2026, in connection with this Offer, published on behalf of the Acquirer and PACs on Friday, March 27, 2026, in Financial Express (English daily) (All Editions), Jansatta (Hindi daily) (All Editions), Jagruk Times (Regional Rajasthan Daily – Rajasthan Edition where registered office of the Target Company is situated) and Mumbai Lakshadeep (Marathi Daily) ('Newspapers') ('Detailed Public Statement'),
c) Draft Letter of Offer dated Tuesday, April 07, 2026 filed and submitted with SEBI pursuant to the provisions of Regulation 16 (1) of the SEBI (SAST) Regulations ('Draft Letter of Offer'),
d) Letter of Offer dated Tuesday, June 02, 2026, along with the Form of Acceptance-cum-Acknowledgement ('Letter of Offer'),
e) Recommendations of the Independent Directors of the Target Company which were approved on Monday, June 08, 2026, and published in the Newspapers on Monday, June 08, 2026 ('Recommendations of the Independent Directors of the Target Company')
f) Pre-Offer Advertisement Cum Corrigendum to the Public Announcement, Detailed Public Statement and Draft Letter of Offer dated Wednesday, June 10, 2026, in connection with this Offer, published on behalf of the Acquirer and PACs on Wednesday, June 10, 2026, in Financial Express (English daily) (All Editions), Jansatta (Hindi daily) (All Editions), Jagruk Times (Regional Rajasthan Daily – Rajasthan Edition where registered office of the Target Company is situated) and Mumbai Lakshadeep (Marathi Daily) ('Newspapers') ('Pre-Offer Advertisement Cum Corrigendum to the Public Announcement, Detailed Public Statement and Draft Letter of Offer').

("the Public Announcement, Detailed Public Statement, Draft Letter of Offer, Letter of Offer, Recommendations of the Independent Directors, Pre-Offer Advertisement Cum Corrigendum to the Public Announcement, Detailed Public Statement and Draft Letter of Offer, Corrigendum to the Letter of Offer and Pre-Offer Advertisement Cum Corrigendum are hereinafter collectively referred to as Offer Documents")

Public Shareholders of the Target Company are requested to kindly note the following:

Capitalised terms used but not defined in this Post-offer Advertisement shall have the meaning assigned to such terms in the Offer Documents.

1.	**Name of the Target Company**	Sarda Proteins Limited, a public limited company incorporated under the provisions of Companies Act, 1956 bearing Corporate Identification Number 'L15142RJ1991PLC006353', bearing Permanent Account Number 'AAACS4604H' allotted under the Income Tax Act, 1961, with its registered office located at B-536-537, Matsya Industrial Area, Alwar, Rajasthan, 301030.
2.	**Name of Acquirer and PACs**	
	Acquirer	Onix Renewable Limited, a company incorporated under the provisions of Companies Act, 2013, bearing Corporate Identification Number 'U31501GJ2014PLC080979', bearing Permanent Account Number 'AADCE8197L' allotted under the Income Tax Act, 1961, with its registered office located at P-212 B, Gate No: 2, Lodhika GIDC, Rajkot, Metoda, Gujarat, India, 360021.
	PAC 1	Mr. Divyesh Mansukhbhai Savaliya is an Indian National aged 41 years residing at A-1202, Pentagon, Opposite Speedwell Party Plot, Mota Mava, Rajkot, Gujarat-360005, Email-divyesh.savaliya@onixgroup.in.
	PAC 2	Mr. Piyush Mansukhbhai Savaliya, is an Indian National aged 40 years residing at 235 Gokul Dhama Area, Jamkandorna – 9, Rajkot, Gujarat- 360410, Email - piyush.savaliya@onixgroup.in.
	PAC 3	Mr. Nikhil Hareshbhai Savaliya, is an Indian National aged 31 years residing at A2 – 304, Suvarnabhoomi, Opposite Speedwell party plot, Rajkot, Gujarat - 360005, Email-nikhil.savaliya@onixgroup.in
3.	**Name of Manager to the Offer**	Grow House Wealth Management Private Limited
4.	**Name of Registrar to the Offer**	Skyline Financial Services Private Limited
5.	**Offer Details**	
5.1	Date of Opening of the Offer	Thursday, June 11, 2026
5.2	Date of Closing of the Offer	Wednesday, June 24, 2026
6.	Date of Payment of Consideration	Tuesday, June 30, 2026
7.	**Details of Acquisition**	

	Particulars	**Proposed in the Offer Document (Assuming full acceptance in this offer)**	**Proposed in the Offer Document (Assuming full acceptance in this offer)**
7.1	Offer Price	₹ 115.00/-	₹ 115.00/-
7.2	Aggregate number of Shares tendered	17,30,400*	22642[1)]
7.3	Aggregate number of Shares accepted	17,30,400*	22642[1)]
7.4	Size of the offer (Numbers of equity shares multiplied by Offer price per equity share)	₹ 19,89,96,000	₹ 26,03,830
7.5	Shareholding of the Acquirer and PACs before Conversion of Warrant (No. & % of Voting Share capital prior to the Conversion of warrant into Equity Shares) • Acquirer • PACs	---- (0.00%) 25,500 (1.48%)	---- (0.00%) 25,500 (1.48%)
7.6	**Equity Shares acquired, through Conversion of Warrant into Equity Shares, by the Acquirer and PAC** [(2)]		
a)	Number of Equity Shares	72,20,000	72,20,000
b)	% Of the Emerging Voting Share Capital	80.44%	80.44%
7.7	**Shares Acquired by way of Open offer by the Acquirer**		
a)	Number of Equity Shares	17,30,400	22,642
b)	% Of the Emerging Voting Share Capital	19.28%	0.25%
7.8	**Shares Acquired by the Acquirer after Detailed Public Statement (except shares acquired through preferential allotment pursuant to Share Purchase Agreement and Open Offer)**		
a)	Number of Shares Acquired	Nil	Nil
b)	Price of the Shares Acquired	- -	- -
c)	% of the Emerging Voting Share Capital	Nil	Nil
7.9	**Post offer Shareholding of Acquirer and the PACs**		
	Acquirer		
a)	Number of Equity Shares	87,30,400	70,22,642
b)	% of the Emerging Voting Share Capital	51.17%	78.24%
	PACs		
a)	Number of Equity Shares	2,45,500	2,45,500
b)	% of the Emerging Voting Share Capital	2.74%	2.74%

7.10	**Pre and Post Offer Shareholding of Public Shareholders**				
	Particulars	**Pre-Offer**	**Post Offer**	**Pre-Offer**	**Post Offer**
a)	Number of Equity Shares	17,30,400	0.00	17,30,400	17,07,758
b)	% of the Emerging Voting Share Capital	19.28%	0.00%	19.28%	19.02%

** As per Regulation 7 of the SEBI (SAST) Regulations, 2011, the Offer Size, for the Open Offer under Regulations 3(1) and 4 of the SEBI (SAST) Regulations, should be for at least 26% (Twenty Six Percent) of the Emerging Voting Share Capital of the Target Company. However, the Offer Size is restricted to 17,30,400 (Seventeen Lakhs Thirty Thousand Four Hundred) Equity Shares, being the Equity Shares held by the Eligible Public Shareholders, representing 19.28% (Nineteen Point Twenty Eight Percent) of the Emerging Voting Share Capital of the Target Company.*

Notes:

1. *Total 22642 Equity Shares were tendered in dematerialised form.*
2. *The Board of Directors of the Target company at their Board Meeting held on March 18, 2026, has allotted 72,50,000 equity shares to the Acquirer and PAC.*

8. The Acquirer and its Directors along with the PACs severally and jointly accept full responsibility for the information contained in this Post Offer Advertisement and also for the obligations of the Acquirer and PACs as laid down in the SEBI (SAST) Regulations, 2011 and subsequent amendments made thereof.
9. In accordance with Regulation 31A (10) Securities and Exchange Board of India (Listing Obligations and Disclosure Requirements) Regulations, 2015, including subsequent amendments thereto **('SEBI (LODR) Regulations')**, the Acquirer will be reclassified themselves as the promoter of the Target Company.
10. This Post-Offer Advertisement will also be accessible on the websites of SEBI's website accessible at www.sebi.gov.in, BSE's website accessible at www.bseindia.com and Manager's website accessible at www.growhousewealth.com, and the registered office of the Target Company.

Issued by the Manager to the Offer on behalf of the Acquirer

GROW HOUSE WEALTH MANAGEMENT

Grow House Wealth Management Private Limited
(CIN: U67100GJ2022PTC133630)
A-606, Privilon, B/H. Iscon Temple, Ambli-Bopal Road, S.G. Highway, Ahmedabad-380054, Gujarat, India
Tel: +91 79353 33132 / +91-79-35333682
E-mail: takeover@growhousewealth.com
Website: www.growhousewealth.com
Contact Person: Mr. Ajit Santoki
SEBI Reg. No: INM000013262
Validity: Permanent

FOR AND ON BEHALF OF THE ACQUIRER AND THE PACs:

Sd/-
Divyesh Savaliya
Director
Onix Renewable Limited

Sd/-
Divyesh Savaliya
PAC 1

Sd/-
Piyush Savaliya
PAC 2

Sd/-
Nikhil Savaliya
PAC 3

Place: Ahmedabad
Date: July 02, 2026